FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S FALCON AUTO ENGINEERING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/S FALCON AUTO ENGINEERING PRIVATE LIMITED (Under Liquidation)
2	Date of incorporation of corporate debtor	03/12/2021
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300HR2021PTC099693
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 429, Sector-8, IMT Manesar, Gurgaon, Gurugram, Haryana – 122052, INDIA
6	Date of closure of Insolvency Resolution Process	25/08/2026
7	Liquidation commencement date of corporate debtor	25/08/2026 (Order received by Liquidator on 07/09/2026)
8	Name and registration number of the insolvency professional acting as liquidator	MUKESH KUMAR Regn. No. – IBBI/IPA-001/IP-P-01498/2018-2019/12268
9	Address and e-mail of the liquidator, as registered with the Board	ca.mukeshmittal@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Add: House No. 436, 3rd Floor, Sector-7, HUDA, Near Tau Devilal Park, Panipat-132103, Haryana Email: ca.mukeshmittal@gmail.com

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the **M/s Falcon Auto Engineering Private Limited** on **25th August 2026. (Appointment order received on 07/09/2026)**

Sd-
Name and signature of liquidator
Mukesh Kumar
Liquidator of M/s Falcon Auto Engineering Private Limited (Under Liquidation)

Date: 10/09/2026
Place: Panipat

HDFC BANK — AUCTION SALE NOTICE

We understand your world

The borrowers concerned and the public at large are hereby informed that a public auction of gold jewellery/ornaments pledged as security in the loan accounts listed below is proposed to be conducted. These items were pledged by borrowers who have defaulted in repaying their dues as per the terms of the executed Loan Agreements, despite reminders issued by HDFC Bank Limited ("the Bank") directing them to clear their outstanding amounts. The Bank had earlier issued notices granting the borrowers seven (7) days' time to repay the full outstanding dues in their respective loan accounts. As the borrowers have failed to regularize their accounts, the Bank, in exercise of its rights as pledgee under the Loan Agreement and applicable law, has decided to enforce the pledge and proceed with the sale of the pledged gold jewellery/ornaments by way of public auction to recover the dues. The auction will be conducted at the branch(es) mentioned below from 9:30 AM onwards. If, for any reason, the auction of any pledged security cannot be conducted or completed on the scheduled date, the Bank reserves the right to continue or reschedule the auction on any subsequent date and time without further notice.

S No	Loan No	Borrower's Name	Loan Amount	Place of Auction (Branch Address)	Auction Date
1	4001183502	Mohit Sher Singh	181200	**HDFC Bank Ltd.**, 13-B Pusa Road, Bazar Marg, Rajinder Nagar, New Delhi, Delhi 110060	12-10-2026
2	4001238091	Ramesh Kumar	55300	**HDFC Bank Ltd.**, 39, Shradhanand Marg, Ajmeri Gate, New Delhi, Delhi 110006	21-09-2026
3	74447219	Pooja Baranwal	238000	**HDFC Bank Ltd.**, 5 - R/2, Badshah Khan Chowk, N.I.T, Faridabad, Haryana 121001	12-10-2026
4	74593832	Sushil Anil	207000		21-09-2026
5	75984289	Jitender Rajveer	191000		12-10-2026
6	4000747545	Mahendra Singh	170000		21-09-2026
7	4001255273	Neha Mishra	71000		12-10-2026
8	75927627	Parmod Kumar	260800	**HDFC Bank Ltd.**, A1-10, Shakti Nagar Ext, New Delhi, New Delhi, Delhi 110052	21-09-2026
9	74647601	Shilpi Manish Kumar	41600		12-10-2026
10	4000967104	Sonia Sharma	615000	**HDFC Bank Ltd.**, Anushka Tower Plot No. 2, Garg Trade Centre, Sector-11, Rohini, New Delhi, Delhi 110085	21-09-2026
11	75790462	Mehak Mattoo	62100	**HDFC Bank Ltd.**, B 36, Lajpat Nagar II, New Delhi, New Delhi, Delhi 110024	12-10-2026
12	4000502932	Kishore Chandra Samal	998500	**HDFC Bank Ltd.**, C-72, Shivalik, New Delhi, Delhi 110017	12-10-2026
13	4001227120	Kani Agarwal	625500		12-10-2026
14	4000497180	Shiva Gaur	361900		21-09-2026
15	4000730613	Pooja Tangri	2274800	**HDFC Bank Ltd.**, G-149, Vikas Puri, New Delhi, Behind PVR Cinemas, New Delhi, Delhi 110018	21-09-2026
16	4000633489	Azizur Rehman	44500	**HDFC Bank Ltd.**, Ground Floor, Khasra No. 850, Main Burari Road, New Delhi, Delhi 110084	12-10-2026
17	4001096647	Sajjan Kumar	140000	**HDFC Bank Ltd.**, L-203, Model Town, Rewari, Haryana 123401	12-10-2026
18	4001340391	Manisha Kumari	89000		12-10-2026
19	4001514156	Anuradha Vijay Kumar	60000		21-09-2026
20	4001002124	Birendra Kumar Trivedi	520000	**HDFC Bank Ltd.**, A 1054, Mukherjee Nagar, Delhi, Delhi 110009	21-09-2026
21	75884824	Tabassum Bano	76500		12-10-2026
22	75634794	Amit Kumar	18500	**HDFC Bank Ltd.**, Mamram Tower, Plot No 1 & 2. Block C, LSC Mayur Vihar-III, Kondli, Gharoli, New Delhi, Delhi 110096	12-10-2026
23	75918683	Rakesh Mittal	350000	**HDFC Bank Ltd.**, SFC 41, Sec - 3, Huda Market, Ballabgarh, Faridabad, Haryana 121004	12-10-2026
24	4001109896	Sandeep Son of Inderaj	155000		12-10-2026
25	75131231	Rahul Tomar	118000		21-09-2026
26	4001575362	Amit Son of Suresh	79800		12-10-2026
27	75809019	Md Lukman	61000	**HDFC Bank Ltd.**, Upper Ground Floor, Plot No.09, South Patel Nagar, New Delhi 110008	12-10-2026
28	74866184	Deovrat Kumar	1650000	**HDFC Bank Ltd.**, GF, Unit No. 25-32, S-1 Level, Block – F, International Trade Tower, New Delhi 110019	21-09-2026
29	75768258	Pooja Dubey	140600		21-09-2026
30	4001213513	Pawan Yadav	27500		12-10-2026
31	4001244960	Raj Mohammad	258000	**HDFC Bank Ltd.**, 7B/3, Maharani Bagh, New Delhi, Delhi 110014	21-09-2026
32	76050588	Santosh Devi	211000	**HDFC Bank Ltd.**, L-203, Model Town, Rewari, Haryana 123401	12-10-2026
33	4000619066	Mandakini Prakash	24000	**HDFC Bank Ltd.**, No 3909-3912, Hamilton Road, Mori Gate, Kashmere Gate, New Delhi, Delhi 110006	21-09-2026
34	75891427	Tabrej Alam	199000	**HDFC Bank Ltd.**, Plot No.1&2, V4 Mayur Plaza, LSC, Mayur Vihar PH-1, Near Jeevan Anmol Hospital, New Delhi, Delhi 110091	21-09-2026
35	4001047828	Joginder Singh	715000	**HDFC Bank Ltd.**, Shyamji Complex, Delhi Rohtak Road, National Highway 10, Distt-Jhajjar, Bahadurgarh, Haryana 124507	21-09-2026
36	75774600	Rajesh Kumar	210000		12-10-2026
37	4001323178	Krishna Mishra	970700	**HDFC Bank Ltd.**, WZ-G-1/161, Ground Floor, Uttam Nagar, New Delhi, Delhi 110059	12-10-2026
38	4000712743	Rajiv Sony	285000		12-10-2026
39	75908691	Rajesh Sharma	157800		21-09-2026
40	4001336677	Rekha Devi	56000		12-10-2026
41	4000592642	Atul Sharma	96700	**HDFC Bank Ltd.**, Delhi-Alwar Road, Opposite Bus Stand, Dist-Gurgaon, Sohna, Haryana 122103	12-10-2026
42	75932551	Amit Yadav	232300	**HDFC Bank Ltd.**, Ground Floor, G-49, Bestech City Center, NH-8, Dharuhera, District Rewari, Haryana 123106	21-09-2026
43	74290445	Anita Sharma	141700		12-10-2026
44	75948238	Geeta Kumari	89200		12-10-2026
45	75173067	Kavita Krishan	206200	**HDFC Bank Ltd.**, SCO No. D-1, Huda Market, Sector 1, Manesar, Gurgaon, Haryana 122051	12-10-2026
46	4000802286	Surajbhan So Bahadur Singh	58000		12-10-2026
47	4001055213	Bhupender Singh	199900	**HDFC Bank Ltd.**, Village Samaipur, Main Sohna - Ballabhgarh Road, Faridabad, Haryana 121004	12-10-2026
48	74602991	Sabbir Zamil	35400		12-10-2026
49	75340252	Neeraj Ravinder	215000	**HDFC Bank Ltd.**, Main Tigaon Road, Near Govt High School, Tigaon, Faridabad, Haryana 121101	12-10-2026
50	74876164	Pradeep Kumar Gautam	19400		12-10-2026
51	462061404	Jeetram Yadav	81500	**HDFC Bank Ltd.**, Opp Sidhrawali Bus Stand, NH - 8, Sidhrawali, Gurgaon, Haryana 123413	12-10-2026
52	76004240	Kavita Narender	492400	**HDFC Bank Ltd.**, Plot No 79, Express Trade Tower, Sector 34, Hero Honda Chowk, NH-8, Gurgaon, Gurgaon, Haryana 122001	12-10-2026
53	4000644175	Lakshmi Mol S	153000	**HDFC Bank Ltd.**, B-1/51 & 60, Sector 50, Del, Noida, Uttar Pradesh 201301	12-10-2026
54	4000620285	Shiv Kumar	89000	**HDFC Bank Ltd.**, Shop No 5 And 6, Gardenia Square, Crossing Republic, Ghaziabad, Uttar Pradesh 201016	12-10-2026
55	75268107	Rashi Johari	113800	**HDFC Bank Ltd.**, C-25, Stellar IT Park, Noida, Uttar Pradesh 201306	12-10-2026
56	75726034	Ansh Madaan	24500	**HDFC Bank Ltd.**, G-28/29, Sector 18, Noida, Uttar Pradesh 201301	21-09-2026
57	75834299	Himanshu Jaiswal	123000	**HDFC Bank Ltd.**, GC- 3, I GH-3, Shop No -17, 18, 19, 8, 9, 9A, Adella Raj, Residency Gaur City 2, Sector 16 C, Noida, Uttar Pradesh 201306	12-10-2026
58	75836940	Himanshu Jaiswal	111100		12-10-2026
59	75480655	Narun Kumar	97300	**HDFC Bank Ltd.**, Motor Stand, Delhi Garh Road, NH-24, Philkuwa, Ghaziabad, Uttar Pradesh 245304	21-09-2026
60	4000808496	Prachi Kashyap	65100		21-09-2026
61	4001047599	Amit Arora	301000	**HDFC Bank Ltd.**, N/3 - 28, Ambedkar Road, Nehru Nagar, Ghaziabad, Uttar Pradesh 201001	12-10-2026
62	74496345	Mohd Rashid	35000	**HDFC Bank Ltd.**, Shop No. 107, RMS Housing Society, Tronica City, Loni, Ghaziabad, Uttar Pradesh 201102	21-09-2026
63	4000905230	Satyavir Singh	49227	**HDFC Bank Ltd.**, Gayatri Puram, Plot No. 257, Delhi Road, Adjoining ICICI Branch, Baghpat, U.P. 250609	21-09-2026
64	75691762	Sujal Divakar	45000	**HDFC Bank Ltd.**, Ground Floor, 38, Main Road, Jagram Market, Khasra No. 365, Village Salarpur Khadar, Bhangel, Noida, Gautam Budh Nagar, Uttar Pradesh - 201304	21-09-2026
65	75955712	Durgesh Ratna Pandey	73200	**HDFC Bank Ltd.**, H 1 A / 12 Sector 63, Gautam Budh Nagar, Noida, Uttar Pradesh 201306	12-10-2026
66	75969424	Mayank Kumar Shrivastava	224000		12-10-2026
67	4001035772	Brig Mohan Sharma	142500		21-09-2026
68	4001160407	Brig Mohan Sharma	127300		21-09-2026
69	75801597	Durgesh Ratna Pandey	85000		12-10-2026
70	4000400574	Quadeer Bux	86000	**HDFC Bank Ltd.**, VC-1, Sector-1, Adj to Income Tax Off, Vaishali, Ghaziabad, Uttar Pradesh 201012	12-10-2026
71	4001078603	Prakash Dubey	71000		12-10-2026

The auction shall be carried out strictly on an "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis. The Bank makes no warranty or representation, express or implied, regarding the quality, purity, caratage, weight, or valuation of the pledged gold jewellery/ornaments. Prospective bidders are solely responsible for inspecting and satisfying themselves regarding the condition, purity, caratage, weight, and valuation of the pledged items prior to placing their bids. Inspection will be permitted 45 minutes before the auction, entirely at the bidders' cost, risk, and discretion. By participating in the auction, bidders shall be deemed to have independently inspected the pledged items and to accept all associated risks without any reliance on representations by the Bank. No requests for return, exchange, refund, compensation, or cancellation will be entertained after the sale has been concluded. All bids shall be subject to a minimum reserve price determined by the Bank in accordance with applicable regulatory norms. The auction value will be based on the lower of: (a) the average closing price of gold for the preceding thirty (30) days, or (b) the closing price of gold published by the India Bullion and Jewellers Association Ltd. (IBJA) on the immediately preceding day. The Bank retains sole discretion to finalise the reserve price and impose any additional conditions as deemed necessary. Should any borrower repay the entire outstanding dues in accordance with the Loan Agreement before commencement of the auction, the pledged gold jewellery/ornaments for that account may, at the Bank's discretion, be withdrawn from the auction without further notice. The auction and any resulting sale shall remain subject to any further terms and conditions that the Bank, in its sole and absolute discretion, may impose, amend, or prescribe from time to time. Please note that the undersigned Authorized Officer of the Bank reserves the right to postpone, adjourn, modify, suspend, or cancel the auction proceedings without prior notice and without assigning any reason. The Authorized Officer also reserves the right to accept or reject any bid(s), in whole or in part, and any such decision shall be final and binding on all participants.

Date : 11.09.2026, Place : Delhi — **Sd/- Authorized Officer, HDFC BANK LTD.**

RBL BANK LTD.

RBL BANK apno ka bank

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on dates mentioned in the below table.
In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)		Gold Auction Venue	Branch Manager Name & Mobile No.	Auction Date & Time
1.	809012145174	Vikas Puri	SAMIT KUMAR SRIVASTAV	TOTAL_GROSS_WT	4.8	C-8, Vikas Puri, New Delhi – 110018	Deepak 9992888816	09-10-2026 02:00 PM to 05:00 PM
				TOTAL_IMPURITY	0.30			
				TOTAL_STONE_WT	0			
				TOTAL_NET_WT	4.5			
2.	809012391667	Indirapuram Ghaziabad	NIDHI TYAGI	TOTAL_GROSS_WT	104.15	AG-16, AG-33 & AG-15C, Block-A, Aditya City Center, Plot No.-C/GH-3, Vaibhav Khand, Indirapuram, Ghaziabad UP -201012	MANISH GUPTA 9958521844	09-10-2026 02:00 PM to 05:00 PM
				TOTAL_IMPURITY	6.30			
				TOTAL_STONE_WT	0.6			
				TOTAL_NET_WT	97.25			

Intending bidders should contact to the Branch Manager
For detailed Terms and Conditions, please visit to the RBL Bank respective Branches.

Place : Delhi
Date : 11-09-2026

Authorized Officer
RBL Bank Ltd.

बैंक ऑफ़ बड़ौदा Bank of Baroda

119

Bank Of Baroda
Hansi Gate Branch
Bhiwani - 6563

POSSESSION NOTICE

(For Immovable property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 11/08/2025,** calling upon the legal representatives of Borrower **Late Mr Parveen Saini, Mrs. Meena w/o Parveen Saini, Mrs. Munni Devi w/o Ruli Ram (Co – Borrower & Legal Heir) (Guarantor) & Mr. Pardeep Saini (Guarantor)** to repay the amount mentioned in the notice being **Rs. 9,68,613.42 (Rupees Nine Lakhs Sixty-Eight Thousand Six Hundred Thirteen and Forty-Two Paise)** as on **09/08/2025** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **1st day of January of the year 2026.**

The Borrower/Guarantors/Mortgagors and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of **Bank of Baroda** for an amount of **Rs.9,68,613.42 (Rupees Nine Lakhs Sixty-Eight Thousand Six Hundred Thirteen and Forty-Two Paise)** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of Plot measuring 0 Kanal 3-1/3 Marla (100 Sq Yards) i.e. 5/243 share of land measuring 8 kanal 2 Marla, Comprised in khewat No. 1887 min/ 1834, Khatoni no. 2215, bearing khasra No. 129//8(8-2), Bounded as, East: Gali, West: Poultry Farm, North: Property of Krishan, South: Property of Krishan Situated at Behind Tosham By-pass, Bhiwani Lohar now locality known as Lajpat Nagar, Kharkari Phatak, Bhiwani, as per the jamabandi for the years 2007-2008, Sale Deed No. 3293 Dated: 08.07.2015 & Mutation No 32345. Property in the name of Mr. Parveen s/o Ruli Ram.

Dated: 01.01.2026 **Place: Bhiwani** **(Chief Manager / Authorised Officer)**

PIRAMAL FINANCE LTD.

Piramal Finance

(Formerly Known as Piramal Capital and Housing Finance Ltd.) CIN: L65910MH1984PLC032639
Registered Office: Unit No.- 601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumabai-400070 T +91 22 3802 4000
Branch office: 302/1,2,3,4,5,6, Jaipur Tower, 3rd Floor Opp. AIR, M. I. Road, Jaipur - 302001, Rajasthan.

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	Loan Account No.:- 00900013611; Branch Name: - Jaipur - MI Road Pawan Kumar Lalwani (Borrower), Anil Lalwani [Co-borrower]	Flat No-t-3 (South Side), P.No-33, Shri Dadu Dayal Nagar, A Block, Kalyanpura, Jaipur, Rajasthan - 302020.	Demand Notice Date/ Amt:- 12-05-2021 Rs.2014717/- as on 31-03-2021	07-Sep-26
2	Loan Account No.:- 00900013645; Branch Name: - Jaipur - MI Road Sanjay Sahu (Borrower), Madan Lal Sahu [Co-borrower]	Flat No-S-2 (North Side Flat), Plot No.-1, C D Block, Shri Dadudayal Nagar, Kalyanpura, Sanganer, Jaipur, Rajasthan - 302029.	Demand Notice Date/ Amt:- 12-05-2021 Rs.2233700/- as on 31-03-2021	07-Sep-26
3	Loan Account No- HLSA0003634F; Branch Name: - Kota Iqbal Ahmad Ansari (Borrower), Nishat [Co-borrower]	House/Plot No. NIL, Measuring 1732.6 Sq.Ft., Situated at Sakatpura, Distt. Kota, Rajasthan.	Demand Notice Date/ Amt:- 23-04-2026 Rs.2681085/- as on 21-04-2026	09-Sep-26
4	Loan Account- BLSA0003DC5B; Branch Name: - Dungarpur, Asha Devi (Borrower), Man Mohan Trivedi [Co-borrower]	Residential Property situated at Khasra No.948-949, Plot No.11,12,13, Second Floor, Flat No.201, Rabindranath Tagore Park, Kuber Residency, Dungarpur, Dist.- Dungarpur (Raj.), admeasuring area 918.00 Sq.Ft.	Demand Notice Date/ Amt:- 23-04-2026 Rs.3078769/- as on 21-04-2026	10-Sep-26

Place: Rajasthan **Date: 11.09.2026** **(Authorised Officer)** **PIRAMAL FINANCE LTD.**

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

CIN No. U74999DL2002PLC117052
A-270, First & Second Floor, Defence Colony, New Delhi-110024
Email: admin@alchemistarc.com, Website: www.alchemistarc.com

PUBLIC NOTICE

(Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

Notice is hereby given that **Alchemist Asset Reconstruction Company Limited** (the Secured Creditor / ARC), having acquired the below-mentioned loan accounts from **SBFC Finance Limited** under an **Assignment of Debt dated 24th December, 2025**, has issued **Demand Notice(s) under Section 13(2) of the SARFAESI Act, 2002** to the respective borrower(s)/co-borrower(s)/guarantor(s), calling upon them to discharge in full their liabilities to the Secured Creditor within **60 (Sixty) days** from the date of receipt of the said notice(s).
In the event of failure to repay the said dues within the stipulated period, the Secured Creditor shall be entitled to exercise all or any of the rights under **Section 13(4)** of the Act, including taking possession of the secured assets, without any further notice.

DETAILS OF BORROWERS / ACCOUNTS

Sr. No	Loan Account No.	Name of Borrower(s)/ Co-Borrower(s) / Guarantor(s)	Amount Due (₹)	Date of 13(2) Notice	Description of Secured Asset	Due Date
1	PR01223631	RAJ PAL	**Rs. 698849/-** (Rupees Six Lakhs Ninety Eight Thousand Eight Hundred And Fourty Nine Only)	4th August, 2026	All That Piece And Parcel Of The Property Having A Residential House ½ Situated At Eastern Part Of House No 233, Having Land Measuring 80Sq.Yrds or 66.88Sq.Mtr, Bearing Khasra No.219 Situated At Village KaJipur, Post Ghosipur, Tehsil & District Meerut, Uttar Pradesh 250002 East- House Of Jaikaran, West- Part Of Plot No 233, North- 4th Wide Road, South- 5th Wide Road.	24th December, 2025
2	PR01298491	RAJESH KUMAR, SANDHYA DEVEE	**Rs. 1013561/-** (Rupees Ten Lakh Thirteen Thousand Five Hundred Sixty One Only)	4th August, 2026	All that piece and parcel of the Property Gate no.84, Situated at ,Mauza Datawali,Tehsil Atruali ,Paharipur Aligharh Uttar Pradesh 202129, East - 120 ft Wd Aligarh to Shankara Road, West – Plot of Seller, North – Plot of Mr.Ravi Shankar, South – House of Mr.Genda Lal.	24th December, 2025
3	PR01044485	RAJU SCRAP, RAJU, GUDIYA	**Rs. 1382925/-** (Rs. Thirteen Lakh Eighty Two Thousand Nine Hundred Twenty Five Only)	4th August, 2026	All That Piece And Parcel Of The Property Situated at H.No.85, Gali No.15, Khasra No.52/21/1, Waka Mauja Gochi, Near Sr Public School, Jeevan Nagar, Part 2, Gouchi, Faridabad, Harayana-121 001. East: Property of Mr. Nand Kishor, West: Property of Mr. Bijendra, North: Road 15ft., South: Other Property	24th December, 2025
4	PR01208986	VIJAY KUMAR SONAM TOMAR	**Rs. 833527/-** (Rupees Eight lakh Thirty Three Thousand Five Hundred Twenty Seven Only)	4th August, 2026	All That Piece And Parcel of Property Measuring 62.73 Square Meter or 75 Square Yard H.No. 129, Khasra no. 393, Situated at Village Sapnawat, Pargana, Dasna, Kapoorpur, Teh-Dhaulana & District-Hapur, Uttar Pradesh 245101. East-Road, West- House of Pratish Singh, North- House of Sabuddin, South-Property of Jagdish	24th December, 2025
5	PR01407651	VIKRAM SINGH, POONAM, KALYAN SINGH, VIRENDER	**Rs. 10,30,520/-** (Rupees Ten Lakhs Thirty Thousand Five Hundred Twenty Only)	4th August, 2026	All that piece and parcel of the property House/Plot 12, Part of Khewat/Khatoni No.423/452, Mu.No.91, Kila No.13/2(3-8) Situated at Waka Mauja Badhram, Tehsil & District Palwal, Haryana - 121 102. East – Agriculture Land of Suresh, West – Road 15 ft., North – Agriculture Land of Suresh, South – Agriculture Land of Vijay	24th December, 2025

The amounts mentioned above are due as on the respective dates indicated against each account, together with further interest, penal charges, costs, and expenses thereon till the date of realization.
The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.
This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public. In case of any queries, please contact the undersigned at the following contact details:
Phone: 011-46562584, Email: admin@alchemistarc.com, ashutosh@alchemistarc.com

Date: 11.09.2026
Place: Delhi

Sd/- Authorised Officer
Alchemist Asset Reconstruction Company Limited
(acting in its capacity as Trustee of Alchemist XLVII Trust) Secured Creditor

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FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S FALCON AUTO ENGINEERING PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	M/S FALCON AUTO ENGINEERING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	03/12/2021
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U34300HR2021PTC099693
5.	Address of the registered office & principal office (if any) of Corporate Debtor	Plot No. 429, Sector-8, IMT Manesar, Gurgaon, Gurugram, Haryana – 122052, INDIA
6.	Date of closure of Insolvency Resolution Process	**25/08/2026**
7.	Liquidation commencement date of Corporate Debtor	**25/08/2026** (Order received by Liquidator on 07/09/2026)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	**MUKESH KUMAR** **Regn. No:** IBBI/IPA-001/IP-P-01498/2018-2019/12268
9.	Address and Email of the liquidator as registered with the Board	House No. 436, 3rd Floor, Sector-7, HUDA, Near Tau Devilal Park, Panipat-132103, Haryana **Email:** ca.mukeshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the Resolution Professional	House No. 436, 3rd Floor, Sector-7, HUDA, Near Tau Devilal Park, Panipat-132103, Haryana **Email:** ca.mukeshmittal@gmail.com

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the **M/s Falcon Auto Engineering Private Limited** on **25th August 2026. (Appointment order received on 07/09/2026)**

Date : 10.09.2026
Place : Panipat

Sd/-
Mukesh Kumar
Liquidator of M/s Falcon Auto Engineering Private Limited
(Under Liquidation)

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 2nd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)

[Notice of Sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002]

Notice is hereby given to the public in general and to the borrower/co-borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd ("Secured Creditor"), possession of which has been taken by the Authorised Officer will be sold on "As Is Where Is", "As Is What Is" And "Whatever There Is" basis by way of Private Treaty.
The sale by private treaty will take place any day after fifteen days (15 Days) from the date of this publication The details are more particularly mentioned herein below.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice	Reserve Price (RP) / Earnest Money Deposit (EMD)	Type of Possession
HHFNSPHOU22000027225 // HHFNSPIPL22000027617	Parmeeta Gautam, Surender Singh	15-11-2025, Rs. 31,40,385/- as on 09-09-2026	Rs.22,55,000/- / Rs.2,25,500/-	Physical
Description of property: Builtup Upper Ground Floor, Without Roof/ Terrace Rights, South Western Side Portion Area Measuring 60 Sq. Yds (Pvt No. 102) Out of Plot Bearing No. 3B & 4B (Tower 2), of Khasra No. 590&631, Village Nawada Extension, Block- B -4, Uttam Nagar, New Delhi-110059, Bounded As: East: Other's PropertyWest: Road 15 Ft Wide, North: Other's FlatSouth: Tower 1 on Part of Plot				
HHFNSPHOU22000019703 // HHFNSPIPL22000019704	Arvind Kumar, Poonam Gupta	07/10/2025, Rs. 25,02,233/- as on 10-09-2026	Rs.10,50,000/- / Rs.1,05,000/-	Physical
Description of property: Flat No UGF-01 Upper Ground Floor, M.i.g., Rhs, Without Roof Rights Having Covered Area Measuring 48.77 Sq. Mtrs I.E 525 Sq. Ft Consisting of Two Bedrooms, One Drawing Room, One Kitchen, Two Toilet & Balcony Built on Plot No. F-5, SLF Ved Vihar, Village Sadullabad, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102, Plot No. F-5 Is Bounded As: East: Plot No. F-6, West: Plot No. F-4, North: 9 mtr wide road, South: Other's property				
HHFGAZHOU21000013120 // HHFGAZIPL21000013121	Santosh Kumar, Seema Wife of Santosh Kumar	26-07-2024, Rs. 16,56,748/- as on 10-09-2026	Rs.6,25,000/- / Rs.62,500/-	Physical
Description of property: Flat No. UG-4, Upper Ground Floor, Back Side Rhs, Without Roof Rights Built on Plot No. A-43, Out of Khasra No. 213, Area Measuring 415 Sq. Ft. I.E 38.55 Sq Meters, Situated At Rail Vihar Sehkari Awas Samiti Ltd. Village Sadullabad; Tehsil Loni Dist. Ghaziabad, U.P. Consisting of one bedroom, one drawing room, one kitchen, toilet bathroom & balcony, Bounded By; North- Other's Plot, East- Plot No. A-42, South- Common passage and Flat No. UG-1, West- Flat No. UG-3				
HHFNOIHOU23000043122 // HHFNOILAP23000043585	Dheeraj Singh, Jyoti Devi	21-11-2024, Rs. 14,64,418/- as on 10-09-2026	Rs.5,00,000/- / Rs.50,000/-	Physical
Description of property: Flat No. FF- 3, L.I.G, 1st Floor Rear Side Without Roof Rights, Consisting of One Drawing/ Dining Room, One Bedroom, One Toilet, One Kitchen And Balcony Having Covered Area Measuring 350 Sq. Ft. I.E 32.51 Sq. Mtrs, Khasra No. 353, Situated on Plot No. D-195-A, Push Vihar Kashyap Kunj Second, Village Sadullabad, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh - 201102. Bounded As : East- 15 Ft Wide Road, West- Other's Property, North – Remaining Portion of Plot, South- Other's Property				
HHFNSPHOU19000005094 // HHFGAZLAP24000058164	Mokaddesh Ali, Piyara Ali Ahamed	21/04/2025, Rs. 13,35,640/- as on 10-09-2026	Rs.7,40,000/- / Rs.74,000/-	Physical
Description of property: Flat No 2, Second Floor Back Side Without Roof Rights, Mig on G+3 Standard Building, Plot No B-107, B Block, Khasra No. 222 Having Area Measuring 456 Sq. Ft I.e 42.36 Sq. Mtr Rail Vihar, Village Sadullabad, Tehsil Loni, District Ghaziabad, Uttar Pradesh- 201102 Consisting of Two Bedrooms, One Drawing Room, One Kitchen And One Toilet Bathroom. Bounded As : East- Plot No. B-107 A, West- Plot No. B -106, North – 25 Ft Wide Road, South- Plot No. B-88				
HHFDELHOU19000001880	Satish S/o Ramkishan, Sonika Chaudhry	18-08-2025, Rs. 17,43,056/-as on 10-09-2026	Rs.8,20,000/- / Rs.82,000/-	Physical
Description of property: All Piece And Parcels of Property Bearing Ground Floor, Front Side, M.I.G (without Roof Right), Plot No.38, Khasra No. 353 M, Pushp Vihar, Village- Sadullabad, Loni, Ghaziabad, Uttar Pradesh – 201102 Having Area 51.09 Sq mtr. East – Deegar Plot, West – Property of Purchaser, North – 25 feet wide road, South – Deegar Plot				
HHFLAXHOU22000029880	Reshampal Singh, Reshampal Singh M/s Cotton Wilks, Suresh Kumari	16-07-2025, Rs. 14,50,171/- as on 10-09-2026	Rs.6,40,000/- / Rs.64,000/-	Physical
Description of property: Flat No. FF-04, First Floor, Rear RHS Without Roof, LIG, Built on Plot Bearing No. A-94 Admeasuring 342.00 Sq. Feet, Situated at Khasra No. 348, at Rail Vihar Sehkari Aavas Samiti Ltd., Village Sadullabad, Pargana Loni, Tehsil and District Ghaziabad, Utter Pradesh-201102 consisting of one bedroom, one drawing room,one kitchen, one toilet, bathroom & balcony. Plot No. A-94 Bounded By; North-30 Feet Wide Road; East: Plot No. A-95; West- Park; South- Plot No. A-106.;				
HHFNSPHOU21000015912	Ramveer Son of Chahatram, Monika Daughter of Bhagwat	09-07-2025, Rs.16,81,390/- as on 10-09-2026	Rs.6,28,000/- / Rs.62,800/-	Physical
Description of property: Flat No-7, Second Floor (Top Floor), Back Side With Roof Right, Situated on Plot No. A-60 (Remaining Part) Ganga Vihar/ Sadullabad, Pargana Loni, Ghaziabad, Uttar Pradesh-201102 covered area measuring 50 Sq. yds 41.805 Sq. mtrs, consisting of one bedroom, one drawing room, one kitchen, one toilet and one bathroom, Bounded by: North: Remaining Portion of Plot No. A-60, East: 30 Ft wide Road, South: Plot No. A-59, West: Plot No. A-57				
HHFGAZHOU22000027071	Suresh Son of Gore Lal, Soni Wife of Suresh	18-08-2025, Rs. 15,75,179/- as on 10-09-2026	Rs.6,00,000/- / Rs.60,000/-	Physical
Description of property: Flat No. Sf-3, Second Floor Rear Lhs With Roof Rights, Built On Plot No. A-94, Khasra No. 348, Having Area Measuring 320 Sq. Ft I.e 29.73 Sq. Mtrs Rail Vihar Sehkari Awas Samiti Ltd. Village Sadullabad, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh-201102 consisting of one bedroom, one drawing room, one kitchen and two toilet, bathroom & balcony. Bounded By: North: Common Passage & Flat SF - 2, East: Plot No. A- 95, South: Other's Property, West: Common Passage & Flat SF - 4				
HHFNSPHOU23000032061	Farman Khan, Farha Khatoon	09-09-2025, Rs. 14,59,200/- as on 10-09-2026	Rs.6,00,000/- / Rs.60,000/-	Physical
Description of property: Flat No. UGF-2, Upper Ground Floor Rear Side Without Roof Right, Built On Plot No. F-72 Consisting Khasra No. 181, Admeasuring Area 335 Sq. Ft I.e 31.12 Sq. Mtrs. Situated In Slf Ved Vihar Village Sadullabad Loni Pargana Loni Tehsil And District Ghaziabad, Uttar Pradesh. Flat Bounded By: North: Common passage and Flat UGF-1, East: Plot no. F-71, South: Park on ground floor, West: Plot no. F-73				
HHFLAXHOU23000040185	Wazid Ali, Shahnaj Daughter of Jalaluddin	15-09-2025, Rs. 27,53,589/- as on 10-09-2026	Rs.17,00,000/- / Rs.1,70,000/-	Physical
Description of property: Flat No. SF-3, Second Floor Front LHS With Roof, HIG, Plot No. B-14, Khasra No 235, Block- B, Having Area Measuring 620 Sq. Ft I.e. 57.60 Sq. Mtrs, Rail Vihar Sehkari Awas Samiti Ltd., Village Sadullabad, Tehsil Loni, District Ghaziabad -201102; Bounded By: East: 25 ft wide road / Entry, West: Plot No. B-6 / SF-1, North: Plot No. B-15 / SF-2, South: Plot No. B- 13				
HHFGAZHOU21000012846	Naveen Sharma, Mayuri Sharma	19-07-2025, Rs. 12,50,610/- as on 09-09-2026	Rs.7,00,000/- / Rs.70,000/-	Physical
Description of property: Flat No UGF-2, UGF, L.I.G., Front (LHS) Without Roof Rights, Having Covered Area Measuring 41.805 Sq. Mtrs I.E 450 Sq. Ft Consisting of One Bedroom, One Drawing/dining Room, One Kitchen, One Toilet/bathroom, Constructed on, Plot No-93, Part of Khasra No.-68, Akashwani Civil Wing, Akash Vihar, Village Sadullabad, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh-201102, Bounded By: North: Flat No. UGF- 01, East: 30 Ft Wide Road on Ground Floor, South: Plot No. 94, West: Common Passage And Flat No. UGF-3				

Authorised Officer's Details: Name: Shekhar Singh
Mob- 9711522275 **Email ID: shekhar.singh@herohfl.com**
Private Treaty to be executed any day after 29/09/2026. **Purchaser Identified**

The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) us/ 13(4) of the SARFAESI Act, 2002 all previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale, through Private Treaty, as per the terms agreeable to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited. **2.** Bid increment amount shall be Rs 15,000 (Fifteen Thousand Only) for Reserve Price till 25 lakhs, Rs 25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 lakh, Rs 50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakh till 1crore, Rs 1,00,000 (1 Lakh Only) for Reserve price Beyond 1 Crore. **3.** Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **4.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **5.** Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. **6.** In case of non-acceptance of offer of purchase by HHFL, the amount of 10% paid along with the application will be refunded without any interest. **7.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. **8.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his/her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date. **9.** The HHFL reserves the right to reject any offer of purchase without assigning any reason. **10.** In case of more than one offer, the HHFL will accept the highest offer and there shall not be any claim against HHFL from unsuccessful offerer. **11.** The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their application. **12.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **13.** Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. **14. For property details and visit to property contact to Ershad Ali / 8802270415 / ershad.ali@herohfl.com // and Shekhar Singh/9711522275/ shekhar.singh@herohfl.com .**

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Sale failing which the property shall be sold through Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).
For detailed terms and conditions of the sale, please refer to the link provided in **https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com**

Date: 11-09-2026
Place: Delhi / NCR

For Hero Housing Finance Ltd.
Authorised officer

SAMMAAN FINSERVE

SAMMAAN FINSERVE LIMITED

Regd off: 2nd Floor, Plot No-3, Block-A, Pocket-2, Sector-17, Dwarka, New Delhi - 110075

NOTICE FOR SALE OF STRESSED FINANCIAL ASSETS

Sammaan Finserve Limited, a non-banking financial company, invites Expression of interest (EOI) along with non-disclosure agreement for sale of Stressed Financial Assets. Interested eligible investors are requested to intimate their willingness to participate in the auction by way of an "Expression of Interest".

The data room will be open from September 12, 2026 to September 25, 2026, and last day for submission of bid is September 26, 2026.

For detailed terms and conditions, please mail us at loanassignment_SFL@sammaancapital.com

Mumbai, September 11, 2026

फॉर्म सं. यूआरसी–2

कंपनी अधिनियम, 2013 के अध्याय XXI के भाग I के अधीन पंजीकरण के संबंध में सूचना देने वाला विज्ञापन

[कंपनी अधिनियम, 2013 की धारा 374 (b) तथा कंपनी (पंजीकरण के लिए प्राधिकृत) नियम, 2014 के नियम 4 (1) के अनुसरण में]

1. एतद्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 366 की उप–धारा (2) के अनुसरण में, इस सूचना की तारीख से पंद्रह दिन के पश्चात, किंतु तीस दिन की अवधि समाप्त होने से पूर्व, कंपनी रजिस्ट्रार, उत्तर प्रदेश–II, नोएडा के समक्ष एक आवेदन किया जाना प्रस्तावित है कि **जेनज़ोन एडवाइजरी एलएलपी (एलएलपीआईएन: एसीएच–3116), एक सीमित दायित्व भागीदारी,** को कंपनी अधिनियम, 2013 के अध्याय XXI के भाग I के अधीन शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाए।
2. प्रस्तावित कंपनी के मुख्य उद्देश्य निम्नलिखित हैं: "परिसंपत्ति प्रबंधन सेवाएं प्रदान करना तथा कॉर्पोरेट एवं प्रबंधन परामर्श और सलाहकारी सेवाएं प्रदान करना।"
3. प्रस्तावित कंपनी के प्रारूप ज्ञापन एवं संगम अनुच्छेदों की एक प्रति निम्नलिखित कार्यालय में निरीक्षण हेतु उपलब्ध है: **4 एफ, सीएस–35, अंसल प्लाजा, वैशाली, गाजियाबाद, उत्तर प्रदेश – 201010।**
4. एतद्वारा सूचना दी जाती है कि इस आवेदन पर आपत्ति रखने वाला कोई भी व्यक्ति इस सूचना के प्रकाशन की तारीख से इक्कीस दिनों के भीतर अपनी आपत्ति लिखित रूप में निम्नलिखित पते पर रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट कार्य संस्थान (आईआईसीए, प्लॉट संख्या 6, 7 एवं 8, सेक्टर–5, आईएमटी मानेसर, जिला गुरुग्राम (हरियाणा), पिन कोड – 122050 को भेज सकता है तथा उसकी एक प्रति एलएलपी के पंजीकृत कार्यालय को भी भेजी जाएगी।

आवेदक का नाम

दिनांक: 11 सितम्बर, 2026 — जेनज़ोन एडवाइजरी एलएलपी

NATIONAL GENERAL INDUSTRIES LTD.

CIN: L74899DL1987PLC026617

Regd. Office: 1st Floor, Surya Plaza, K-185/1, Sarai Julena, New Friends Colony, New Delhi – 110025 | **E-mail:** cs@modisteel.net, **Website:** www.modisteel.com | **Phone:** 011-49872442, 19

NOTICE OF 40th ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

NOTICE is hereby given that the 40th Annual General Meeting of the Company will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OVAM") on Wednesday, 30th September, 2026 at 01.30 PM, in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder, and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all applicable circulars on the matter issued by Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") to transact the business as set out in the Notice of AGM. Members will be able to attend the AGM through VC / OAVM or view the live webcast at https https://www.evotingindia.com. Members participating through the VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, the electronic copy of Notice of the AGM alongwith Annual Report for the year 2025-26, have been sent on September 4, 2026 to all the members of the Company whose email address are registered with the Company / Depository Participant(s) / RTA (Skyline Financial Services Pvt. Ltd). The aforesaid documents are also available on the Company's website at https://modisteel.com/wp-content/uploads/2026/09/NGIL_Annual-Report_2026.pdf and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

NOTICE is also hereby given pursuant to regulation 42 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 and section 91 of the Companies Act, 2013 readwith Rule 10 of the Companies (Management and Administration) Rule, 2014, that the Register of Members and Share Transfer Books of the Company shall remain closed from Friday, 25th September, 2026 to Wednesday, 30th September, 2026 (both days inclusive) for the purpose of aforesaid Annual General Meeting.

The documents referred to in the Notice of the AGM are available electronically for inspection without any fee by the members from the date of circulation of this Notice upto the date of AGM. Members seeking to inspect such documents can send an email to cs@modisteel.net.

In compliance with the provisions of regulation 44 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 and Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Amendment Rule, 2015, the Company is pleased to extend remote e-voting facility to its members with the facility to cast their votes on all resolutions set forth in the notice of the AGM using electronic voting system from a place other than the venue of the AGM ('remote e-voting'), provided by CDSL. All the members are informed that:

- The remote e-voting facility shall commence on Saturday 26th September, 2026 (10.00 a.m.) till Tuesday, 29th September, 2026 (5.00 p.m.). The remote e-voting shall not be allowed beyond the said date and time.
- The Cut-off date for determining the eligibility to vote by electronic means is September 24, 2026.
- Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of Annual General Meeting and holding shares as of the cut-off date, i.e., Thursday, September 24, 2026, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com. However, if a person is already registered with CDSL for e-voting, then existing user ID and password can be used for casting vote;
- Member may note that (a) the facility for voting shall be made available at the AGM, (b) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again, (c) a person whose name is recorded in the Register of Member or in the Register of Beneficial owner maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.

In case of any queries, the Members may refer the Frequently Asked Questions (FAQs) and e-voting user manual for Shareholders available at the Help section of www.evotingindia.com or call on toll free number 18002109911 or contact Central Depository Services (India) Limited, at A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai–400013 at the Email helpdesk.evoting@cdslindia.com or at telephone nos. 022-62343333 who will address the grievances relating to electronic voting. The Members may also write to Ms. Vandana Gupta, Company Secretary of the Company at email-ID cs@modisteel.net or at the Registered Office.

By order of the Board
For **National General Industries Ltd.**
Sd/-
Vandana Gupta
Company Secretary
Memb. No. ACS24012

Place: **New Delhi**
Date: **10.09.2026**

दीपक बिल्डर्स एंड इंजीनियर्स इंडिया लिमिटेड

पंजीकृत कार्यालयः अहलूवालिया चैम्बर्स, प्रथम तल, प्लॉट नं. 16 एवं 17, स्थानीय शॉपिंग सेंटर, मदनगीर, पुष्पा भवन के पास, नई दिल्ली–110062

CIN: L45309DL2017PLC323467 वेबसाइटः www.deepakbuilders.co.in

सदस्यों को सूचना

एतद्वारा सूचित किया जाता है कि दीपक बिल्डर्स एंड इंजीनियर्स इंडिया लिमिटेड (कंपनी) के सदस्यों की नौवीं (9वीं) वार्षिक आम बैठक (एजीएम) मंगलवार, 29 सितंबर, 2026 को सुबह 11:00 बजे कंपनी अधिनियम, 2013 और उसके तहत बनाए गए नियमों तथा भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएं) विनियम, 2015 के लागू प्रावधानों और कॉर्पोरेट मामलों के मंत्रालय तथा सेबी द्वारा जारी सभी लागू परिपत्रों के अनुपालन में, वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल माध्यमों (वीसी/ओएवीएम) के माध्यम से वार्षिक आम बैठक (एजीएम) आयोजित की जाएगी, जिसमें सदस्यों की भौतिक उपस्थिति अनिवार्य नहीं होगी। एजीएम के लिए मान्य स्थान कंपनी का पंजीकृत कार्यालय होगा।

कंपनी अधिनियम, 2013 और उसके तहत बनाए गए नियमों के लागू प्रावधानों तथा कॉर्पोरेट मामलों के मंत्रालय द्वारा जारी सामान्य परिपत्र संख्या 09/2024 दिनांक 19 सितंबर, 2024 तथा अन्य प्रासंगिक परिपत्रों के अनुरूप, कंपनी की एजीएम वीडियो कॉन्फ्रेंसिंग ("वीसी")/अन्य ऑडियो विजुअल माध्यमों ("ओएवीएम") के माध्यम से आयोजित की जाएगी, जिसमें सदस्यों को सामान्य स्थान पर शारीरिक रूप से उपस्थित होने की आवश्यकता नहीं होगी।

एजीएम की सूचना और वार्षिक रिपोर्ट 2025–26 उन सदस्यों को इलेक्ट्रॉनिक माध्यम से भेजी गई है जिनके ईमेल पते 5 सितंबर, 2026 तक कंपनी/आरटीए/डिपॉजिटरी पार्टिसिपेंट्स के साथ पंजीकृत हैं। कंपनी ने उन शेयरधारकों को भी पत्र भेजा है जिनका ईमेल पता कंपनी/आरटीए/डिपॉजिटरी पार्टिसिपेंट्स के साथ पंजीकृत नहीं है, ताकि वे कंपनी की वार्षिक रिपोर्ट देख सकें।

एजीएम की सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट https://www.deepak-builders.co.in/wp-content/uploads/2026/09/Annual-Report-2026.pdf पर और स्टॉक एक्सचेंजों की वेबसाइटों www.bseindia.com और www.nseindia.com और साथ ही, यह केफिनटेक टेक्नोलॉजीज लिमिटेड की वेबसाइट www.kfintech.com पर भी उपलब्ध है।

कंपनी अधिनियम, 2013 की धारा 108, कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 के नियम 20 और भारतीय प्रतिभूति एवं विनिमय बोर्ड (सूचीबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 44 के प्रावधानों के अनुसार, कंपनी अपने सदस्यों को मेसर्स केफिनटेक टेक्नोलॉजीज लिमिटेड के माध्यम से एजीएम की सूचना में उल्लिखित सभी प्रस्तावों पर इलेक्ट्रॉनिक रूप से मतदान करने की सुविधा प्रदान कर रही है। दूरस्थ ई–मतदान के विस्तृत निर्देश एजीएम की सूचना में दिए गए हैं।

दूरस्थ ई–मतदान की अवधि शुक्रवार, 25 सितंबर, 2026 को सुबह 9.00 बजे [आइएसटी] से शुरू होकर सोमवार, 28 सितंबर, 2026 को शाम 5.00 बजे [आइएसटी] समाप्त होगी। इसके बाद मतदान के लिए केफिनटेक द्वारा दूरस्थ ई–मतदान मॉड्यूल निष्क्रिय कर दिया जाएगा और सदस्यों को उक्त तिथि और समय के बाद इलेक्ट्रॉनिक रूप से मतदान करने की अनुमति नहीं होगी। सदस्यों के मतदान अधिकार कंपनी की चुकता इक्विटी शेयर पूंजी में उनके हिस्से के अनुपात में होंगे, जो कट–ऑफ तिथि यानी मंगलवार, 22 सितंबर, 2026 को लागू होगी। जो सदस्य वार्षिक आम बैठक एजीएम से पहले दूरस्थ ई–वोटिंग के माध्यम से अपना वोट डाल चुके हैं, वे एजीएम में भाग ले सकते हैं, लेकिन बैठक में दोबारा वोट डालने के हकदार नहीं होंगे। जो व्यक्ति कट–ऑफ तिथि तक सदस्य नहीं है, उसे एजीएम की सूचना केवल सूचना के उद्देश्य से ही समझनी चाहिए।

श्री राजीव भांबरी (एफसीएस 4327 और सी.पी. नंबर 9491), प्रैक्टिसिंग कंपनी सेक्रेटरी, को ई–वोटिंग प्रक्रिया और एजीएम के दौरान ई–वोटिंग की निष्पक्ष और पारदर्शी तरीके से जांच करने के लिए स्क्रूटिनाइजर नियुक्त किया गया है।

जिन शेयरधारकों के शेयर डीमैट मोड में हैं और जिन्होंने अपनी ईमेल आईडी और/या अन्य केवाईसी विवरण पंजीकृत या अपडेट नहीं किए हैं, उनसे अनुरोध है कि वे अपने संबंधित डिपॉजिटरी पार्टिसिपेंट्स के साथ पंजीकरण करें और उन्हें अपडेट करें।

ई–वोटिंग से संबंधित किसी भी प्रश्न या सहायता के लिए, सदस्य केफिनटेक की वेबसाइट https://evoting.kfintech.com के डाउनलोड सेक्शन में उपलब्ध सहायता एवं अक्सर पूछे जाने वाले प्रश्न ("एफएक्यू") देख सकते हैं या किसी भी अतिरिक्त जानकारी/तकनीकी सहायता के लिए केफिन के टोल–फ्री नंबर 1800 309 4001 पर कॉल कर सकते हैं।

कृते दीपक बिल्डर्स एंड इंजीनियर्स इंडिया लिमिटेड
हस्ता/–
(दीपक कुमार सिंगल)
प्रबंध निदेशक
डीआईएन : 01562688

दिनांक : 06.09.2026
स्थान : लुधियाना

प्रपत्र बी

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन]

मैसर्स फाल्कन ऑटो इंजीनियरिंग प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

	विवरण	ब्यौरा
1.	**कार्पोरेट देनदार का नाम**	**मैसर्स फाल्कन ऑटो इंजीनियरिंग प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	03 दिसंबर 2021
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U34300HR2021PTC099693
5.	कार्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय (यदि कोई हो तो) का पता	प्लॉट नंबर 429, सेक्टर–8, आईएमटी मानेसर, गुड़गांव, गुरुग्राम, हरियाणा – 122052, भारत
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता समापन तिथि	**25 अगस्त 2026**
7.	कार्पोरेट देनदार के संबंध में परिसमापन आरंभन तिथि	**25 अगस्त 2026** (परिसमापक द्वारा 07 / 09 / 2026 को आदेश प्राप्त हुआ)
8.	परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**मुकेश कुमार** पंजी. सं.: IBBI/IPA-001/IP-P-01498/2018-2019/12268
9.	परिसमापक का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	मकान नंबर 436, तीसरी मंजिल, सेक्टर–7, हुडा, नजदीक ताऊ देवीलाल पार्क, पानीपत–132103, हरियाणा **ईमेल**: ca.mukeshmittal@gmail.com
10.	परिसमापक के लिए पत्राचार के लिए उपयोग किए जाने वाले पते और ईमेल	मकान नंबर 436, तीसरी मंजिल, सेक्टर–7, हुडा, नजदीक ताऊ देवीलाल पार्क, पानीपत–132103, हरियाणा **ईमेल**: ca.mukeshmittal@gmail.com

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, चंडीगढ़ पीठ ने **मैसर्स फाल्कन ऑटो इंजीनियरिंग प्राइवेट लिमिटेड** के परिसमापन की प्रक्रिया **25.08.2026 (नियुक्ति आदेश 07.09.2026 को प्राप्त हुआ)** से शुरू करने का आदेश दिया है।

हस्ता/–
मुकेश कुमार
परिसमापक, मैसर्स फाल्कन ऑटो इंजीनियरिंग प्राइवेट लिमिटेड (परिसमापन में)

दिनांक : 10.09.2026
स्थान : पानीपत

दुर्गेश मर्चेंट्स लिमिटेड

सीआईएन : L65923DL1984PLC248322

पंजीकृत कार्यालय : डी–328, बेसमेंट फ्लोर, डिफेंस कॉलोनी, नई दिल्ली–110024

दूरभाष : 011–68888824 **ईमेल आईडी :** durgeshmerchants@gmail.com

वेबसाइट : www.durgeshmerchantsltd.com

सूचना

एतद्वारा सूचना दी जाती है कि दुर्गेश मर्चेंट्स लिमिटेड ("कंपनी") की 42वीं वार्षिक साधारण बैठक (एजीएम) बुधवार, 30 सितंबर, 2026 को अपराह्न 01:00 बजे कंपनी के पंजीकृत कार्यालय डी–328, बेसमेंट फ्लोर, डिफेंस कॉलोनी, नई दिल्ली–110024 में एजीएम की सूचना में उल्लेखित व्यवसाय का निस्तारण करने के लिए आयोजित की जाएगी।

वित्तीय वर्ष 2025–26 के वार्षिक विवरण की इलेक्ट्रॉनिक प्रति, जिसमें अन्य बातों के साथ–साथ एजीएम की सूचना, वार्षिक विवरण तथा अन्य दस्तावेज शामिल हैं, कंपनी की वेबसाइट **www.durgeshmerchantsltd.com** पर निवेशक संबंध टैब के अंतर्गत उपलब्ध है। सदस्यों को उनके पंजीकृत पते पर अनुमति प्राप्त तरीकों से 8 सितंबर, 2026 को भौतिक प्रतियां भेज दी गई हैं।

कंपनी अधिनियम, 2013 की धारा 91 तथा सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियमन, 2015 के विनियमन 42 के प्रावधानों के अनुसरण में आगे सूचना दी जाती है कि कंपनी की सदस्यों का रजिस्टर तथा शेयर अंतरण बहियां एजीएम के प्रयोजन के लिए गुरुवार, 24 सितंबर, 2026 से बुधवार, 30 सितंबर, 2026 तक (दोनों दिन शामिल) बंद रहेंगी।

रजिस्ट्रार एंड शेयर ट्रांसफर एजेंट (आरटीए) से डेटा उपलब्ध न होने के कारण आपकी कंपनी ई–वोटिंग सुविधा प्रदान करने में असमर्थ है। एजीएम में उपस्थित होने तथा मतदान करने के हकदार सदस्यगण अपनी ओर से उपस्थित होने तथा मतदान करने के लिए एक प्रॉक्सी (प्रतिनिधि) नियुक्त करने के हकदार हैं। विधिवत पूर्ण तथा हस्ताक्षरित प्रॉक्सी फॉर्म बैठक प्रारंभ होने से कम से कम 48 घंटे पूर्व कंपनी के पंजीकृत कार्यालय में जमा किया जाना आवश्यक है।

डीमटेरियलाइज्ड रूप में शेयर धारण करने वाले सदस्यों से अनुरोध है कि वे अपने डिपॉजिटरी पार्टिसिपेंट्स के पास अपनी ईमेल आईडी तथा केवाईसी विवरण अद्यतन करें। भौतिक रूप में शेयर धारण करने वाले सदस्यों से अनुरोध है कि वे अपने विवरण अद्यतन करने के लिए कंपनी के रजिस्ट्रार एंड शेयर ट्रांसफर एजेंट, स्काईलाइन फाइनेंशियल सर्विसेज के पास निर्धारित फॉर्म जमा करें।

ईमेल पते पंजीकृत/अद्यतन करने करने की प्रणाली :

क) वे शेयरधारक जो भौतिक रूप में इक्विटी शेयर धारण कर रहे हैं तथा जिन्होंने कंपनी/आरटीए के पास अपने ईमेल पते, पैन तथा बैंक विवरण पंजीकृत/अद्यतन नहीं किए हैं, उनसे अनुरोध है कि वे शेयरधारक का नाम तथा पता, बैंक विवरण का प्रमाण तथा पैन/किसी अन्य पहचान व पते के प्रमाण की स्व–सत्यापित प्रति का उल्लेख करते हुए एक हस्ताक्षरित अनुरोध पत्र की प्रति के साथ durgeshmerchants@gmail.com पर कंपनी को लिखकर उपरोक्त जानकारी अद्यतन करें।

ख) वे शेयरधारक जो डीमटेरियलाइज्ड रूप में शेयर धारण कर रहे हैं तथा जिन्होंने अपने डिपॉजिटरी पार्टिसिपेंट(ट्स) के पास अपने ईमेल पते तथा बैंक विवरण पंजीकृत/अद्यतन नहीं किए हैं, उनसे अनुरोध है कि वे संबंधित डिपॉजिटरी पार्टिसिपेंट(ट्स) के पास अपने ईमेल पते पंजीकृत/अद्यतन करें।

दुर्गेश मर्चेंट्स लिमिटेड हेतु तथा उसकी ओर से
हस्ता./–
श्री रोहित आहूजा
(प्रबंध निदेशक)
डीआईएन : 07859817
कार्यालय पता : डी–328, बेसमेंट फ्लोर, डिफेंस कॉलोनी, नई दिल्ली–110024

तिथि : 08/09/2026
स्थान : नई दिल्ली

कार्यालय जोधपुर विकास प्राधिकरण, जोधपुर

क्रमांक :- जो.वि.प्रा./MP MLA LAD/अ.अ./2026-27/राजकाज 24097660 — दिनांक :- 18/08/2026

ई-निविदा सूचना संख्या :- 10 जोन - MLALAD/2026-27

जोधपुर विकास प्राधिकरण, जोधपुर की ओर से प्राधिकरण एवं राजकीय विभाग मे नियमानुसार उपयुक्त श्रेणी मे पंजीकृत ठेकेदार से सिविल कार्य हेतु मुहरबंद एवं ई निविदाएं आमंत्रित की जाती है। इन कार्यो की अनुमानित लागत, निविदा बेचे जाने तथा प्राप्त करने की दिनांक, निविदा, शर्ते आदि सम्पूर्ण विवरण वेबसाईट **www.jodhpurjda.org, www.eproc.rajasthan.gov.in** एवं **https://sppp.rajasthan.gov.in** पर देखी जा सकती है। **NIB CODE – JOD2627A0161**

UBN No. – JOD2627WLOB00293

राज.संवाद/सी/26/10563 — **अधिशाषी अभियंता (Project - II)**

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.

एक नवरत्न कम्पनी (भारत सरकार का उपक्रम)
A Navratna Company (A Govt. of India Undertaking)

कॉनकॉर CONCOR

NSIC Business Park, New MDBP Building, 2nd Floor, Okhla Ind. Estate, New Delhi- 110020

ई-निविदा आमंत्रण सूचना

कॉनकोर निम्नलिखित कार्य के लिए दो पैकेट प्रणाली के अंतर्गत ई-निविदा आमंत्रित करता है:-

निविदा संख्या	**CON/AREA-III/ENGG/ICD-IRGUR/E-95976/2026-27**
कार्य का नाम	ICD-IGU, कोयंबटूर में वेयरहाउस का निर्माण, उससे संलग्न CC पेवमेंट तथा संबंधित विद्युत एवं अग्निशमन कार्यों सहित।
अनुमानित लागत	₹ 2264.00 लाख (GST सहित)
कार्य पूर्ण करने की अवधि	12 (बारह) माह
अर्नेस्ट मनी डिपॉजिट	₹ 45,28,000/- (पैंतालीस लाख अट्ठाईस हजार रुपये मात्र)
निविदा दस्तावेज की लागत	शून्य
निविदा प्रोसेसिंग शुल्क (गैर-वापसी योग्य)	₹ 3540/- (सभी कर एवं शुल्क सहित, ई-पेमेंट के माध्यम से)
निविदा की ऑनलाइन बिक्री की अवधि	11.09.2026 (15:00 बजे से) से 03.10.2026 (17:00 बजे तक)
निविदा ऑनलाइन जमा करने की अंतिम तिथि एवं समय	05.10.2026 को 17:00 बजे तक
निविदा ऑनलाइन खोलने की तिथि एवं समय	06.10.2026 को 15:00 बजे

वित्तीय पात्रता मानदंड, समान प्रकृति के कार्यों से संबंधित अनुभव आदि के लिए कॉनकोर की वेबसाइट **www.concorindia.com** पर उपलब्ध विस्तृत निविदा सूचना देखें। हालांकि, पूर्ण निविदा दस्तावेज केवल **www.tenderwizard.com/CCIL** वेबसाइट से डाउनलोड किया जा सकता है। इस निविदा से संबंधित कोई भी शुद्धिपत्र / परिशिष्ट, यदि जारी किया जाता है, तो केवल www.concorindia.com, www.tenderwizard.com/CCIL तथा Central Procurement Portal (CPP) पर प्रकाशित किया जाएगा। इसके लिए समाचार पत्रों में कोई प्रेस विज्ञापन जारी नहीं किया जाएगा।

समूह महाप्रबंधक (परियोजनाएं), फोन नंबर: 011 – 41222500

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

THIS ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED MARCH 31, 2025 ("DRHP") IS NOT AN ADVERTISEMENT UNDER THE REAL ESTATE (REGULATION AND DEVELOPMENT) ACT, 2016, AND IS NOT INTENDED FOR INFORMING PERSONS ABOUT OUR REAL ESTATE PROJECTS OR TO INVITE ANY PERSON TO MAKE ADVANCES OR DEPOSITS IN RELATION TO ANY OF OUR REAL ESTATE PROJECTS.

(Please scan the QR Code to view this Addendum)

RUNWAL ENTERPRISES

RUNWAL ENTERPRISES LIMITED

(Formerly known as Runwal Enterprises Private Limited and Runwal Apartments Private Limited)

Our Company was originally incorporated as "Propel Developers Private Limited" under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated February 17, 2016, issued by the Registrar of Companies, Mumbai-I at Mumbai ("RoC"). The name of our Company was changed from "Propel Developers Private Limited" to "Runwal Apartments Private Limited" pursuant to a resolution of our shareholders dated December 24, 2020, and a certificate of incorporation pursuant to change of name under the Companies Act, 2013 was issued by the RoC on January 13, 2021. Subsequently, the name of our Company was changed from "Runwal Apartments Private Limited" to "Runwal Enterprises Private Limited" pursuant to a resolution of our shareholders dated December 23, 2023, and a certificate of incorporation pursuant to change of name under the Companies Act, 2013 was issued by the RoC on January 24, 2024. Subsequently, our Company was converted from a private company to a public company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on September 3, 2024, following which the name of our Company was changed to "Runwal Enterprises Limited" and a certificate of incorporation consequent upon conversion to public limited company was issued by the RoC on October 4, 2024. For details of the changes in the name and the registered and corporate office of our Company, see ***"History and Certain Corporate Matters"*** on page 221.

Registered and Corporate Office: Runwal & Omkar E-Square, 4th Floor, Off: Eastern Exp Highway, Opp Sion Chunabhatti Signal, Sion East, Mumbai City, Mumbai – 400 022 Maharashtra, India; **Contact Person:** Abhishek Kumar Jain, Company Secretary and Compliance Officer; **Telephone:** +91 22 6116 2422; **E-mail:** company.secretaries@runwalgroup.in; **Website:** www.runwalenterprises.com
Corporate Identity Number: U70109MH2016PLC273223

NOTICE TO INVESTORS

ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED MARCH 31, 2025 (THE "ADDENDUM" AND SUCH DRAFT RED HERRING PROSPECTUS, THE "DRAFT RED HERRING PROSPECTUS" OR THE "DRHP")

OUR PROMOTER: SUBODH SUBHASH RUNWAL

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH ("EQUITY SHARES") OF RUNWAL ENTERPRISES LIMITED (FORMERLY KNOWN AS RUNWAL ENTERPRISES PRIVATE LIMITED AND RUNWAL APARTMENTS PRIVATE LIMITED) (OUR "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 5,000.00 MILLION (THE "ISSUE" OR "FRESH ISSUE").

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 2 EACH AND THE ISSUE PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARE. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DETERMINED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (THE "BRLMS") AND WILL BE ADVERTISED IN ALL EDITIONS OF THE FINANCIAL EXPRESS (A WIDELY CIRCULATED ENGLISH NATIONAL NEWSPAPER), ALL EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL NEWSPAPER) AND MUMBAI EDITION OF NAVSHAKTI (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE THE REGISTERED AND CORPORATE OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

THE ISSUE MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLMS MAY OFFER A DISCOUNT OF UP TO [●]% OF THE ISSUE PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE ISSUE LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE SHALL CONSTITUTE [●]% AND [●]% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

This Addendum is in reference to the DRHP filed with the Securities and Exchange Board of India (**"SEBI"**) and the Stock Exchanges. In this regard, potential investors should note that in accordance with the SEBI ICDR Regulations and the guidance provided by SEBI pursuant to its email dated April 13, 2026 to the Association of Investment Bankers of India permitting issuers to increase or decrease the fresh issue size by up to 50%, on a case to case basis, without re-filing the DRHP, our Company has filed an application dated August 11, 2026 to seek SEBI's approval to reduce the Issue size. Accordingly, pursuant to SEBI's approval letter dated September 10, 2026, the Issue size has been reduced and disclosed through this Addendum. All references to the Issue size in the DRHP shall be revised and modified at all applicable places in the Red Herring Prospectus, Abridged Prospectus and Prospectus, as applicable. The key changes pursuant to the Addendum are set out below:

As a result, the disclosures in ***"The Issue"*** beginning on page 69 of the DRHP, as of the date of this Addendum, stands modified as follows will be updated at all applicable places in the Red Herring Prospectus, abridged prospectus and Prospectus, as applicable:

The following table summarises the Issue details:

Issue of Equity Shares[1]	Up to [•] Equity Shares of face value of ₹2 each aggregating up to ₹5,000.00 million
The Issue Consists of:	
Fresh Issue	Up to [•] Equity Shares of face value of ₹2 each aggregating up to ₹5,000.00 million
Employee Reservation Portion[2]	Up to [•] Equity Shares of face value of ₹2 each aggregating up to ₹[•] million
Net Issue	Up to [•] Equity Shares of face value of ₹2 each aggregating up to ₹[•] million

The Issue has been authorized by a resolution of our Board dated March 22, 2025 and by our Shareholders pursuant to a special resolution dated March 28, 2025.

Eligible Employees bidding in the Employee Reservation Portion must ensure that the maximum Bid Amount does not exceed ₹0.50 million (net of Employee Discount, if any). However, the initial Allotment to an Eligible Employee in the Employee Reservation Portion shall not exceed ₹0.20 million (net of Employee Discount, if any). Only in the event of an under-subscription in the Employee Reservation Portion post the initial Allotment, such unsubscribed portion may be Allotted on a proportionate basis to Eligible Employees. Bidding in the Employee Reservation Portion, for a value in excess of ₹0.20 million (net of Employee Discount), subject to the total Allotment to an Eligible Employee not exceeding ₹500,000 (net of Employee Discount, if any). Our Company, in consultation with the Book Running Lead Managers, may offer a discount of up to [●]% to the Offer Price (equivalent of ₹[●] per Equity Share) to Eligible Employees Bidding in the Employee Reservation Portion, subject to necessary approvals as may be required, and which shall be announced at least two Working Days prior to the Bid / Offer Opening Date

And the disclosures in ***"Objects of the Issue – Net Proceeds"*** beginning on page 97 of the DRHP, as of the date of this Addendum, stands modified as follows and will be updated at all applicable places in the Red Herring Prospectus, abridged prospectus and Prospectus, as applicable

Net Proceeds

The details of the proceeds from the Fresh Issue are provided in the following table:

Particulars	Estimated amount (in ₹ million)
Gross proceeds from the Issue*	5,000.00
(Less) Issue related expenses	([●])
Net Proceeds[1]	[●]

**Subject to full subscription of the Fresh Issue component.*

[1] To be finalised upon determination of the Issue Price and updated in Prospectus prior to filing with the RoC.

And the disclosures in ***"Objects of the Issue – Requirements of funds and utilization of Net Proceeds"*** beginning on page 97 of the DRHP, as of the date of this Addendum, stands modified as follows and will be updated at all applicable places in the Red Herring Prospectus, abridged prospectus and Prospectus, as applicable.

Requirements of funds and utilization of Net Proceeds

The Net Proceeds are proposed to be utilized in accordance with the details provided in the following table:

Particulars	Estimated amount (in ₹ million)
Repayment/ pre-payment, in full or in part, of certain outstanding borrowings availed by our Company	1,000.00
Investment in our wholly owned Material Subsidiaries namely Runwal Residency Private Limited and Evie Real Estate Private Limited, for repayment/ pre-payment, in full or in part, of all or a portion of certain of their outstanding borrowings	2,250.00
Funding acquisitions of future real estate projects and general corporate purposes[1]	[●]
Net Proceeds[2]	[●]

[1] The amount to be utilised for funding acquisitions of future real estate projects and general corporate purposes shall not, in aggregate, exceed 35% of the Gross Proceeds, out of which the amount utilised for (i) funding acquisitions of future real estate projects; or (ii) general corporate purposes individually, shall not exceed 25% of the Gross Proceeds.

[2] To be finalised upon determination of the Issue Price and updated in the Prospectus prior to filing with the RoC.

And the disclosures in ***"Objects of the Issue – Proposed schedule of implementation and deployment of Net Proceeds"*** beginning on page 98 of the DRHP, as of the date of this Addendum, stands modified as follows and will be updated at all applicable places:

Proposed schedule of implementation and deployment of Net Proceeds

The Net Proceeds are proposed to be used in accordance with the details provided in the following table:

Particulars	Total estimated costs (in ₹ million)	Estimated utilisation from Net Proceeds (in ₹ million)	Estimated schedule of deployment of Net Proceeds (in ₹ million)	
			Fiscal 2027	Fiscal 2028
Repayment/ pre-payment, in full or in part, of certain outstanding borrowings availed by our Company	1,000	1,000	1,000	-
Investment in our wholly owned Material Subsidiaries namely Runwal Residency Private Limited and Evie Real Estate Private Limited, for repayment/ pre-payment, in full or in part, of all or a portion of certain of their outstanding borrowings	2,250	2,250	2,250	-
Funding acquisitions of future real estate projects and general corporate purposes[1]	[●]	[●]	[●]	[●]
Net Proceeds[2]	[●]	[●]	[●]	[●]

[1] The amount to be utilised for funding acquisitions of future real estate projects and general corporate purposes shall not, in aggregate, exceed 35% of the Gross Proceeds, out of which the amount utilised for (i) funding acquisitions of future real estate projects; or (ii) general corporate purposes individually, shall not exceed 25% of the Gross Proceeds.

[2] To be finalised upon determination of the Issue Price and updated in the Prospectus prior to filing with the RoC.

Potential investors may note that in order to assist the investors to get a complete understanding of the updated information, the sections titled ***"The Issue"*** and ***"Objects of the Issue"*** beginning on pages 69 and 97 respectively, of the DRHP, have been appropriately updated only to reflect changes related to the updated Issue size and included in this Addendum to reflect the modifications.

Accordingly, the required updates and amendments to the portions of the cover page and sections titled ***"Definitions and Abbreviations"***, ***"The Issue"***, ***"Objects of the Issue"***, ***"Capital Structure"*** and ***"Issue Structure"*** beginning on pages 1, 69, 97, 85 and 481 respectively, of the DRHP, will be updated in the Red Herring Prospectus, Abridged Prospectus and Prospectus, as applicable.

The changes conveyed by way of this Addendum are to be read in conjunction with the DRHP and, accordingly, the corresponding references in the DRHP stand updated pursuant to this Addendum. The information in this Addendum supplements and updates the information in the DRHP, as applicable. However, this Addendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the DRHP and till the date of this Addendum. Accordingly, this Addendum does not include all the changes and/or updates that will be included in the Red Herring Prospectus and/or the abridged prospectus and/or the Prospectus as and when filed with the Registrar of Companies, Maharashtra at Mumbai (**"RoC"**), the SEBI and the Stock Exchanges. Please note that the information included in the DRHP will be suitably updated, including to the extent stated/ updated by way of this Addendum, as may be applicable, in the Red Herring Prospectus, the abridged prospectus and the Prospectus. Investors should not rely on the DRHP or this Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Issue.

This Addendum which has been filed with SEBI and the Stock Exchanges and shall be available on the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.runwalenterprises.com/investor-relations.php and the websites of the Book Running Lead Managers, namely, ICICI Securities Limited and Jefferies India Private Limited on www.icicisecurities.com, and www.jefferies.com, respectively. Unless stated otherwise, all references to page numbers in this Addendum are to the page numbers of the DRHP. All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meanings ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS

ICICI Securities	Jefferies
ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400 025, Maharashtra, India **Telephone:** +91 22 6807 7100 **E-mail:** runwal.ipo@icicisecurities.com **Investor Grievance E-mail:** customercare@icicisecurities.com **Website:** www.icicisecurities.com **Contact Person:** Nikita Chirania/ Sumit Singh **SEBI Registration No.:** INM000011179	Jefferies India Private Limited Level 16, Express Towers, Nariman Point, Mumbai – 400 021, Maharashtra, India **Telephone:** +91 22 4356 6000 **E-mail:** runwal.enterprises.ipo@jefferies.com **Website:** www.jefferies.com **Investor grievance e-mail:** jipl.grievance@jefferies.com **Contact person:** Akshat Shah/ Sahil Aggarwal **SEBI registration No.:** INM000011443

REGISTRAR TO THE ISSUE

MUFG MUFG Intime

MUFG Intime India Private Limited *(formerly known as Link Intime India Private Limited)*
C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra, India
Telephone: +91 810 811 4949; **Email:** runwalenterprises.ipo@in.mpms.mufg.com
Investor grievance e-mail: runwalenterprises.ipo@in.mpms.mufg.com
Website: www.in.mpms.mufg.com; **Contact person:** Shanti Gopalkrishnan
SEBI registration number: INR000004058

For RUNWAL ENTERPRISES LIMITED
Sd/-
Abhishek Kumar Jain
Company Secretary and Compliance Officer

Place: Mumbai, India
Date: September 10, 2026

Runwal Enterprises Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI and the Stock Exchanges. The DRHP and this Addendum are available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.runwalenterprises.com/investor-relations.php and the websites of the Book Running Lead Managers, namely, ICICI Securities Limited and Jefferies India Private Limited on www.icicisecurities.com and www.jefferies.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" on page 30 of the DRHP. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** of the red herring prospectus, when available. Potential investors should not rely on the DRHP for any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

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